

(2) A copy of the Certified Accounts (Hindi version)* of the Indian Institute of Technology, Bombay, for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-1179/77.]

(3) (i) A copy of the Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta for the year 1976-77 together with the Certified statement of accounts,

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report. [Placed in Library. See No. LT-1180/77.]

NOTIFICATIONS UNDER DELHI SALES-TAX ACT, CUSTOMS ACT AND CENTRAL EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): Sir, on behalf of Shri Zulfikarulla, I beg to lay on the Table:—

(1) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F. 4(55)/77-Fin.(G) in Delhi Gazette dated the 16th November, 1977, under section 72 of the Delhi Sales Tax Act, 1955. [Placed in Library. See No. LT-1181/77.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. No. 1572 published in Gazette of India dated the 12th November, 1977 together with an explanatory memorandum,

(ii) G.S.R. Nos. 708(E) and 709(E) published in Gazette of India dated the 19th November,

1977 together with an explanatory memorandum. [Placed in Library. See No. LT-1182/77.]

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. No. 608(E) published in Gazette of India dated the 12th September, 1977 together with an explanatory memorandum,

(ii) G.S.R. No. 712(E) published in Gazette of India dated the 21st November, 1977 together with an explanatory memorandum.

[Placed in Library. See No. LT-1183/77.]

12.24 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1977, agreed without any amendment to the Inland Steam-vessels (Amendment) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 16th November, 1977.”

12.25 hrs.

**PUBLIC ACCOUNTS COMMITTEE
FOURTEENTH REPORT**

SHRI C. M. STEPHEN (Idukki): I beg to present the Fourteenth Report of the Public Accounts Committee on paragraphs 13, 15, 16, 17, 18 and 20 relating to Telephone Exchanges included in the Report of the Comp-

*The Certified Accounts along with the Audit Report thereon (English version) were laid on the Table on the 20th June, 1977.

225 B.A.C. Report AGRAHAYANA 7, 1999 (SAKA) Water (Prevention 226
and Control of Pollution Cess Bill

Controller and Auditor General of India
for the year 1974-75, Union Govern-
ment (Posts and Telegraphs) relating
to the Ministry of Communications

12.26 hrs.

PETITION RE. GRESHAM AND
CRAVEN OF INDIA (PRIVATE)
LTD (ACQUISITION AND TRANS-
FER OF UNDERTAKING) BILL

SHRI DINEN BHATTACHARYA
(Seranpore). I beg to present a
petition signed by Shri Sukumar
Chowdhury and others regarding the
Gresham and Craven of India (Pri-
vate) Limited (Acquisition and Trans-
fer of Undertakings) Bill, 1977

12 27 hrs.

BUSINESS ADVISORY COMMITTEE
SEVENTH REPORT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA) I beg to
move

"That this House do agree with
the Seventh Report of the Business
Advisory Committee presented to
the House on the 24th November
1977"

MR SPEAKER The question is

"That this House do agree with
the Seventh Report of the Business
Advisory Committee presented to
the House on the 24th November
1977"

The motion was adopted

12.28 hrs

SUPREME COURT (NUMBER OF
JUDGES) AMENDMENT BILL.*

THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI
SHANTI BHUSHAN) I beg to move
for leave to introduce a Bill further
to amend the Supreme Court (Number
of Judges) Act 1956

MR SPEAKER. The question is:

'That leave be granted to intro-
duce a Bill further to amend the
Supreme Court (Number of Judges)
Act 1956"

The motion was adopted.

SHRI SHANTI BHUSHAN. I intro-
duce the Bill

12.30 hrs.

WATER (PREVENTION AND CON-
TROL OF POLLUTION) CESS BILL

THE MINISTER OF WORKS AND
HOUSING AND SUPPLY AND RE-
HABILITATION (SHRI SIKANDAR
BAKHT) I beg to move **

"That the Bill to provide for the
levy and collection of a cess on water
consumed by persons carrying on
certain industries and by local authori-
ties with a view to augment the
resources of the Central Board and
the State Boards for the prevention
and control of water pollution con-
stituted under the Water (Preven-
tion and Control of Pollution) Act,
1974 be taken into consideration."

Parliament enacted the Water (Pre-
vention and Control of Pollution) Act,
1974 under article 252 of the Consti-
tution with a view to control the pol-
lution of rivers and streams Under
the above Act, a Central Board and
State Boards of Prevention and Con-
trol of Water Pollution have been set
up to ensure that the domestic and
industrial effluents are not allowed to
be discharged into the water courses

*Published in Gazette of India, Extraordinary, Part II, Section 2,
dated 28-11-1977.

**Moved with the recommendation of the President